## Phenomenon of online grooming

2076. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the phenomenon of 'online grooming' of children occur over the internet where a groomer befriends and forms an emotional bond with the objective of sexual abuse;
- (b) whether a UNICEF report highlighted the inefficacy of Indian laws to protect children from online abuse including grooming, limitation in the law include lack of clear-cut and uniform terminology in legislations, risk of subjective interpretation of legal provisions and absence of any legal duty on intermediaries (ISPs); and
- (c) whether the Ministry has enacted clear provisions in this regard, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) No such study report has come to the notice of the Ministry of Women and Child Development to establish the same. However, in the wake of such purported instances through media recently impacting young children, Ministry took up the matter with Ministry of Home Affairs and Ministry of Electronics and Information Technology at the level of Minister and Secretary to take necessary interventions to curb the menace and to ensure the safety and security of children. In order to equip children in negotiating the online world with adequate safety, Ministry of Human Resource Development was requested to issue necessary directions to Central Board of Secondary Education (CBSE) for incorporating suitable content pertaining to cyber safety in the school curriculum of children and advise State Governments to do the same through their School Boards. The Protection of Children from Sexual Offences (POCSO) Act, contains effective provisions to curb the menace of child abuse. The Act provides mandatory reporting, child friendly provisions of recording of statement and evidence and speedy trial of the cases. There are adequate legal penal provisions including POCSO Act, 2012 for the sexual offences against the children, as per the gravity of offences.

## Proposal for One Stop Centres in Punjab, Andhra Pradesh and Telangana

2077. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the funds released by Government for establishment of One Stop Centre in various States, during the last two years, State-wise;

- (b) the amount asked for by the States of Punjab, Andhra Pradesh and Telangana and the amount released so far and the districts covered; and
- (c) whether any proposal sent by these States is pending at the Centre, if so the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) to (c) The Ministry is implementing Scheme for setting up One Stop Centre since 1st April, 2015 to support women-affected by violence. Under the scheme, it has been envisaged that One Stop Centre would be set up across the country in phased manner. In the first phase, one Centre was sanctioned per State/UT. Further, 150 additional Centres are taken up in second phase during 2016-17. Recently, the Government of India has approved setting up 150 additional districts during the year 2017-18, 2018-19 and 2019-20. The funds have been sanctioned as per schematic norms of the Scheme. The State-wise details of fund sanctioned including Punjab, Andhra Pradesh and Telangana during 2015-16, 2016-17 and current year is given in the Statement-I (See below). The details of districts of States of Punjab, Andhra Pradesh and Telangana covered under the One Stop Centre Scheme, so far is given in the Statement-II.

Statement-I

Number of One Stop Centres and funds sanctioned to the States/UTs under
One Stop Centre Scheme during 2015-16, 2016-2017 and 2017-18

(₹ in lakh)

Sl.	Proposal Received for	2015-16	2016-17	2017-18
No.	State/UT			
1	2	3	4	5
1.	Andaman and Nicobar	13.19		31.20
	Islands			
2.	Andhra Pradesh	13.19	268.97	330.13
3.	Arunachal Pradesh	13.19	28.41	53.00
4.	Assam	38.84	75.65	
5.	Bihar	13.19	198.90	
6.	Chandigarh	13.19		
7.	Chhattisgarh	48.30	734.27	146.08

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1	2	3	4	5
8.	Dadra and Nagar Haveli	43.37		
9.	Daman and Diu	45.88		10.84
10.	Goa	45.88	19.41	
11.	Gujarat	45.88	38.82	
12.	Haryana	36.41	116.48	38.30
13.	Himachal Pradesh	37.68		15.00
14.	Jammu and Kashmir	45.88	95.65	87.52
15.	Jharkhand	10.26	56.82	18.47
16.	Karnataka	45.88	85.24	
17.	Kerala	45.08	113.65	
18.	Madhya Pradesh	45.88	773.04	

45.88

12.89

13.19

37.68

45.88

10.28

37.00

43.82

12.12

45.88

45.88

45.88

45.88

45.88

13.19

213.55

28.41

55.41

15.00

97.07

346.24

155.31

454.63

58.24

413.34

7.75

26.10

65.41

19.41

204.58

48.69

114.51

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Maharashtra

Manipur

Meghalaya

Mizoram

Nagaland

Puducherry

Odisha

Punjab

Sikkim

Rajasthan

Tamil Nadu

Uttar Pradesh

Uttarakhand

Telangana

Tripura

## Statement-II

Details of districts of States of Punjab, Andhra Pradesh and Telangana covered under the One Stop Centre Scheme so far

States	1st Phase	2nd Phase	3rd Phase		
	(2015-16)	(2016-17)	(2017-18)		
Punjab Bathinda		Patiala, Shri Muktsar	Amritsar, Sangrur,		
		Sahib, Jalandhar SBS	S.A.S Nagar, Ludhiana,		
		Nagar, Gurdaspur	Fazilka, Ferozpur,		
			Hoshiarpur, Roop Nagar		
Andhra	Vijyawada	Anantpur, Chittoor,			
Pradesh		East Godavari, Guntur,			
		Kadapa, Kurnool, Nellore,			
		Prakasam Srikakulam,			
		Vishakhapatnam,			
		Vizianagaram,			
		West Godavari			
Telangana	Hyderabad	Adilabad, Karimnagar,	Siddipet, Mancherial,		
		Khammam, Mehabubnagar,	Nagarkumool, Jalgaon,		
		Nalgonda, Nizamabad,	Yadagiri, Kamareddy,		
		Warangal, Medak	Jagitiyal, Kothegudm		

## Mobile app to monitor marriages of school girls

2078. SHRI RITABRATA BANERJEE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government is aware that the State Government of West Bengal in collaboration with UNESCO is launching a mobile app to monitor marriages of school girls;
  - (b) if so, the details thereof;
- (c) whether Government is ready to take up the idea and implement such apps throughout the country, if so, the details thereof; and
  - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) As per information available with Ministry of Women and Child Development, West Bengal Government has not launched any mobile app in collaboration with UNESCO to monitor marriage of school girls.

(b) to (d) In view of (a) Question does not arise.